

**Central Administrative Tribunal
Principal Bench**

C.P.No.135/2015
OA 3351/2013

this the 27th day of November, 2015

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. K.N.Shrivastava, Member (A)**

Ashi Kumar
W/o Shri Narender Kumar
R/o B-10, Kalindi Colony
New Delhi – 110 065 Petitioner

(By Advocate:Shri Sourabh Ahuja)

Versus

1. Ms. Puniya Salila Srivastava
Secretary/Principal Secretary
Department of Training & Technical Education
GNCT of Delhi
Muni Maya Ram Marg
Pitam Pura
Delhi – 110 088

2. Mr. D.M.Sapolia
Chief Secretary
GNCT of Delhi
Delhi Sachivalaya, IP Estate
New Delhi – 110002 Alleged contemnors

(By Advocate:Shri Sumedha Sharma)

ORDER (Oral)

By Hon'ble Mr. V.Ajay Kumar, Member (J)

Heard both sides.

2. The present Contempt Petition is filed alleging violation of the orders of this Tribunal in OA No.3351/2013 and batch dated 27.11.2014.

3. The respondents vide their compliance affidavits filed on various dates categorically stated that the orders of this Tribunal have been fully complied with and they have also paid the amounts to the applicant.

4. However, the learned counsel for the applicant submits that since no details of the said amounts have been furnished, he is unable to understand whether the respondents paid the full amount payable to him or not.

5. Since the respondents substantially complied with the orders of this Tribunal, the C.P. is closed. Notices are discharged. However, the respondents shall supply a detailed due and drawn statement of the amounts paid to the applicant within two weeks from today and if the applicant is still aggrieved with the same, he may question the same, in accordance with law. No costs.

(K.N.Shrivastava)
MEMBER(A)

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(V.Ajay Kumar)
MEMBER (J)